GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 3416 TO BE ANSWERED ON 23.03.2022

MUMBAI-AHMEDABAD HIGH SPEED RAIL CORRIDOR

3416. SHRI MANOJ KOTAK:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Mumbai-Ahmedabad High Speed Rail (HSR) corridor is running behind schedule;

(b) if so, the reasons therefor;

(c) whether the Government has successfully acquired the land for construction of the Mumbai-Ahmedabad High Speed Rail Corridor;

(d) if so, the details thereof;

(e) whether many Gram Sabhas have passed resolutions opposing the takeover of land for the HSR project; and

(f) if so, the details thereof and the action taken by the State Government in this regard?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) and (b): The execution of Mumbai-Ahmedabad High Speed Rail (MAHSR) has been delayed especially due to delay in land acquisition in the State of Maharashtra and consequent delays in finalization of contracts as well as adverse impact of COVID-19.

(c) and (d): Out of total 1396 Ha. of land required for MAHSR project, about 89% of the land i.e. approx. 1248 Ha land has been acquired. The statewise details of land acquired is as under:-

- (i) Gujarat-942.50 Ha out of 954.28 Ha (98.76%)
- (ii) Dadra & Nagar Haveli UT-7.90 Ha out of 7.90 Ha (100%)
- (iii) Maharashtra-297.81 Ha out of 433.82 Ha (68.65%)

(e) and (f): Following 5 villages in Palghar district in the State of Maharashtra have passed the proposals in Gramsabhas (Grampanchayat Meetings) under the Provisions of the Panchayat Extension to the Scheduled Areas (PESA) Act, 1996, to oppose the land acquisition for the MAHSR Project :-

- 1. Warkhunti, Palghar Taluka
- 2. Kallale, Palghar Taluka
- 3. Man, Palghar Taluka
- 4. Khaniwadi, Palghar Taluka
- 5. Sakhare, Dahanu Taluka

National High Speed Rail Corporation Limited (NHSRCL), the implementing agency, is holding regular meetings with State Government/District authorities for project implementation and also constantly pursuing the villagers of these villages by highlighting the benefits of the project, handsome compensation amount and rehabilitation & resettlement scheme provided to the land losers of the affected villages.

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